NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/1/2016

NAME OF THE PETITIONER(S)

: Shankar Sundaram

NAME OF THE RESPONDENT(S)

: M/s Amalgamations Private Limited & 22 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

K. RAVI R. MURUGAN for M/k. Rugan L'Arya
Coursel for Petitionen
Coursel for Petitionen

AYSHWARY. R. A. Hurari (Semor Aochama Course)

KRISHNA SRINIVASAN DWARAKESH.P.

ORDER

Counsel for Petitioner present. Counsel for R1 and R3 to R20 present. Counsel for R24 to R26 also present. The matter has been fixed for final arguments. However, Counsel for R1 and R3 to R20 submitted that they are intending to settle the matter as there are issues to be sorted out by the respective parties, therefore, opportunity to be given by granting three months' time for reporting settlement. Counsel for R24 to R26 also stated the same. Counsel for the Petitioner opposed the proposal stating that earlier many opportunities have been given but there was no settlement between the parties. Therefore, opportunity may not be granted. The Bench suggested that any Mediator could be appointed but the same has been opposed by the Counsel for Respondents. In the circumstances, there is a requirement to grant more time as last and final opportunity for arriving at the settlement between the parties, failing which the matter shall be taken up for final hearing without granting any further adjournment. In the meantime, the parties are directed to complete the pleadings by filing necessary pleading and documents by providing the copy of the same to the other side. Put up on 18.12.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk